

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1065/2024**

IN THE MATTER OF:

Varun Gulati

... Applicant

Versus

Delhi Pollution Control Committee & Ors.

... Respondents

I N D E X

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FILED BY:

NEW DELHI

DATED: 25.02.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi
H-34, Jangpura Extension,
(Lower Ground Floor),
New Delhi-110014
MOBILE NO.+91 9811136141

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

Original Application NO 1065/2024

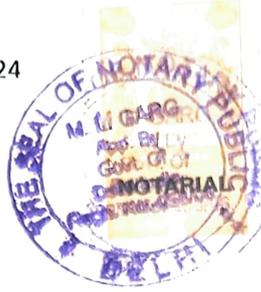
VARUN GULATI

APPLICANT

Versus

Delhi Pollution Control Committee & Ors.

Respondent



AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE WITH ORDER DATED 20.08.2024

MOST RESPECTFULLY SHOWETH:

I Mahima Tomar, aged about years, currently posted as SDM Narela, GNCTD located at MPCC Building, Naya Bans Delhi, on behalf of District Magistrate North do hereby solemnly affirms states as under:

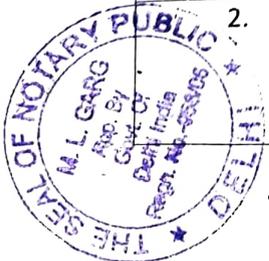
1. That I am well conversant with the facts of the present case based on the official records and as such I am competent to depose with respect thereto and file the present Affidavit.
2. This Hon'ble Court by Order dated 20.08.2024 has directed to file a reply by way of an affidavit indicating the position of the case.
3. That I have gone through the contents of the Original Application (OA) and that I understood the content thereof.
4. That the matter pertains to the action for sealing of the premises of the respondents no 6 to 40.
5. That as per the closure directions issued by DPCC u/s 31(A) of the Air (Prevention & Control of Pollution) Act 1981 read along with PWM Rules as amended to date. In the present matter Closure orders received from DPCC via DM Office Alipur. In response to this order action was taken by Revenue Department as under:

Sl. No	Owner/Occupier and address of the factory	Status of inspection/ATR	Remarks
1.	OWNER/OCCUPIER C-565, C Block. DSIDC Narela industrial area, Delhi: 11004	Unit/premises found open. No Single Use Plastic detected. Current Occupier claimed to have shifted to the premises recently only. TPDDL has not disconnected the electricity supply.	No SUP detected.
2.	OWNER/OCCUPIER, H-1471, H block DSIDC. Narela Industrial Area Delhi: 110040	Unit/premises found open. No Single Use Plastic detected within the factory premises. Current Occupier	No SUP detected.

Notary Register Entry

Date. 24 FEB. 2025.....

No. / 70.....



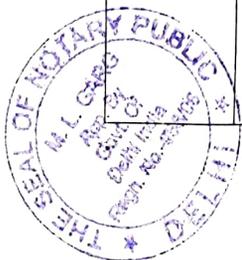
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		claimed to have shifted to the premises, recently only. Unit was running from basement. TPDDL has not disconnected the electricity supply.	
3.	V. V. INDUSTRIES Through owner/occupier M-227, Sector-5 Bawana Industrial area Delhi: 110039	Unit/premises not visited yet. As further orders from DPCC regarding not taking action received on 13.01.205.	Directions required from Hon'ble court.
4.	M/s CK ENTERPRISES Through Owner/occupier 1-2172, DSIIDC Narela Industrial Area, Delhi: 110040	Unit/premises found open. CK Enterprises was not found at the location. Ground floor and 1 st floor of the unit were vacant but two industrial units were running from basement and 2nd floor. TPDDL has not disconnected the electricity supply. Both showed their DPCC consent to Operate. Also one unit showed MCD Factory License. Water connection already sealed by DSIIDC	
5.	OWNER/OCCUPIER N-278, Sec 1, DSIDC Bawana Industrial Area. Delhi: - 110040	Unit/premises not visited yet. As further orders from DPCC regarding not taking action received on 13.01.2025.	Directions required from Hon'ble court.
6.	OWNER/OCCUPIER E-840, E Block, DSIIDC. Narela Industrial Area, Delhi: 110040	Unit Found Open and Empty. No SUP was detected in the premises. TPDDL has not disconnected the electricity supply. Water connection from DSIIDC is not present.	No SUP detected.
7.	OWNER/OCCUPIER E-855, E Block, DSIDC. Narela Industrial Area, Delhi: 110040	Unit Found Open and Empty. Unit 855 and 856 were joined in to one single factory. Large amount of plastic waste present in the basement. TPDDL has not disconnected the electricity supply. Water connection from DSIIDC not present.	
8.	OWNER/OCCUPIER 1-856, Block. DSIDC, Narela Industrial Area, Delhi, 110040	Unit Found Open and Empty. Unit 855 and 856 were joined in to one single factory. Large amount of plastic waste present in the basement. TPDDL has not disconnected	

Notary Register Entry

Date 24 FEB 2025

No. 70



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		sealed along with the SUP present. Two illegal borewells/submersible were found present in front of the factories.	
14.	OWNER/OCCUPIER H-1262. H Block, DSIIDC Narela Industrial Area. Delhi: 110040	Unit found open but appeared to be vacated recently. Electricity not disconnected by TPPDL. One illegal submersible was detected in the premises	
15.	OWNER/OCCUPIER H-1446. H Block DSTIDC, Narela Industrial Area, Delhe 110040	Unit was found locked/did not open. Electricity connection was disconnected by TPDDL	Directions required from Hon'ble court.
16.	OWNER/OCCUPIER H-1383, H Block, DSIIDC Narela Industrial Area, Delhi 110040	Unit was found locked/did not open. Electricity connection was disconnected by TPOOL	Directions required from Hon'ble court.
17.	TOWNER/OCCUPIER A-167. A Block, DSIIDC. Narela Industrial Area. Delhi: 110040	Unit was open. Electricity connection was found disconnected by TPDDL. Unit was working without MCD license and DPCC consent. Fire extinguishers were found expired in 2023, unit Sealed. One illegal borewell/submersible was detected in front of the factory.	unit Sealed
18.	OWNER/OCCUPIER A-168. A Block, DSIIDC, Narela Industrial Area, Delhi: 110040	Unit was found open and vacant. Electricity connected was already found disconnected by TPDDL. Water connected was not found/present.	
19.	OWNER/OCCUPIER A-230. A Block, DSIIDC, Narela Industrial Area, Delhi: 110040	Unit was found empty and vacant. Electricity connection was found already disconnected by TPDDL. Water cohnection was found already sealed by DSIIDC	
20.	OWNER/OCCUPIER B-2317, B Block, DSHDC, Narela Industrial Area. Delhi: 110040	Unit found open and vacant. Electricity connection disconnected by TPDDL on 05.11.2024	
21.	OWNER/OCCUPIER C-397, C Block, DSIIDC. Narela Industrial Area. Delhi: 110040	Unit found locked/did not open the gate. Electricity connection disconnected by TPDDL	Directions required from Hon'ble court.
22.	OWNER/OCCUPIER C-398, C	Unit found locked/did not	Directions required

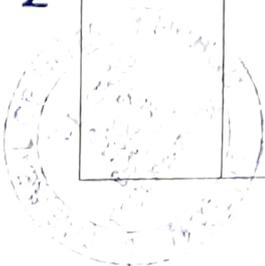
Notary Register Entry
Date: 24 FEB 2025
No: 170



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		the electricity supply. Water connection from DSIIDC not present.	
9.	OWNER/OCCUPIER 1-1489, F Block. DSIIDC, Narela Industrial Area, Delhi: 110040	Unit found open. New occupier claimed to have shifted recently. Unit appeared to be Television set assembly. No SUP found in the premises. Electricity connection was found disconnected by TPDDL No documents regarding operation/running shown by the new occupier.	No SUP detected
10.	OWNER/OCCUPIER 1-1490, 1 Block. DSIIDC. Narela Industrial Area, Delhi: 110040	Unit found open. New occupier claimed to have shifted recently. Unit appeared to be Television set assembly. No SUP found in the premises. Electricity connection was found disconnected by TPDDL. Unit F-1489 and 1490 were joined and working as single unit. No documents regarding operation/running shown by the new occupier.	No SUP detected.
11.	OWNER/ONUCUPIER F-1498. I Block, DSIIDC, Narela Industrial Area, Delhi: 110040	Unit found open and engaged in the manufacture of Single Use Plastic. Unit Sealed along with SUP. Electricity was disconnected by TPPDL. Water connected found already sealed by DSIIDC	Unit Sealed.
12.	OWNER/OCCUPIER F-1714, FBlock, DSIIDC, Narela Industrial Area, Delhi: 10040-	Unit found open NO SUP Detected. Current Occupier claimed to have shifted recently. Electricity was found not disconnected by TPPDL	No SUP detected.
13.	OWNER/OCCUPIER 1-1785. F Block. DSIIDC Narela Industrial Area, Delli: 1100040	Unit found open and engaged in the manufacture of Single Use Plastic. Unit Sealed along with SUP. Electricity disconnected by TPPDL Additional unit F-1786 was found to be engaged in manufacture of SUP. Both units were running as single unit with one temporary gate formed between the units and covered by Cartons Both	Unit Sealed.

Notary Register Entry
Date: 24 FEB. 2025.....
No.....170.....



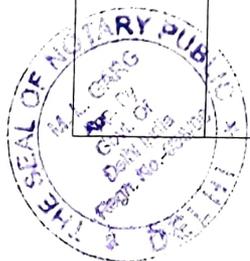
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	Block, DSHDC. Narela Industrial Area, Delhi: 110040	open the gate. Electricity connection disconnected by TPDDL	from Hon'ble court.
23.	OWNER/OCCUPIER C-521, C Block, DSIIDC. Narela Industrial Area, Delhi: 110040	Unit found locked/ did not open the gate. Electricity connection disconnected by TPDDL.	Directions required from Hon'ble court.
24.	OWNER/OCCUPIER C-611, C Block, DSIIDC. Narela Industrial Area, Delhi: 110040	Unit found open and empty. Some construction work was going on. One illegal submersible was detected in the premises. Electricity connected was not disconnected by TPDDL	
25.	OWNER/OCCUPIER C-612. C Block. DSIIDC, Narela Industrial Area. Delhi: 110040	Unit found open and empty. Some construction work was going on. One illegal submersible was detected in the premises. Electricity connected was not disconnected by TPDDL. Both C-611-12 appeared to be single unit joined together.	
26.	OWNER/OCCUPIER D-1581, D Block, DSIIDC. Narela Industrial Area, Delhi: 110040	Unit found open and empty. One illegal submersible was detected in the premises. Electricity connected was already disconnected by TPDDL. Water connected was found sealed by DSIIDC	
27.	OWNER/OCCUPIER D-1619, D Block, DSIIDC, Narela Industrial Area Delhi: 110040	Premises found open and vacant. Water connection was found sealed by DSIIDC. Electricity was already disconnected by TPDDL One illegal borewell detected in front of the factory	
28.	OWNER/OCCUPIER D-1640, D Block, DSIIDC, Narela Industrial Area. Delhi: 110040	Unit found open and empty. Electricity connected was already disconnected by TPDDL Water connected was found sealed by DSIIDC.	
29.	OWNER/OCCUPIER E-646. E Block, DSIIDC. Narela Industrial Area, Delhi: 110040	Unit found open. Electricity connection was found not disconnected by TPDDL. 01 illegal submersible was detected in the premises. DSIIDC already disconnected water connection. In the Basement plastic processing unit found. One metal	

Notary Register Entry

Date... 24.FEB. 2025....

No. 170



In summary action was as under:-

Unit Sealed	No SUP found/vacant/some other activity than SUP	No Action taken due to DPCC orders.
F-1498. I Block,	C-565, C Block.	M-227, Sec 5,
1-1785. F Block.	H-1471, H block	N-278, Sec 1,
A-167. A Block,	E-840, E Block.	H-1446. H Block
	1-1489, F Block.	H-1383, H Block
	1-1490, 1 Block.	C-397, C Block
	F-1714, F Block,	C-398, C Block,
	A-37, A Block	C-521, C Block
	M/s CK ENTERPRISES 1-2172	J- 134, J Block
	E-649, E Block	J -186 J Block
	E-855, E Block	Order from DPCC placed at Annexure 'A'
	E-856, E Block	
	H-1262. H Block	
	A-168. A Block	
	A-230. A Block,	
	B-2317. B Block,	
	C-611, C Block,	
	C-612, C Block,	
	D-1581, D Block	
	D-1619, D Block	
	D-1640, D Block	
	E-646, E Block	
	E-839, E Block	
	A-67, A Block	

6. Annexure "A" orders from DPCC, regarding Revocation of Closure are attached herewith for ready reference.

7. That the delay in filing affidavit is deeply regretted as the District Magistrate as well as the Sub Divisional Magistrate (Undersigned) were occupied in the Delhi legislative Assembly Elections, 2025. The deponent has full regard to the majesty of the Hon'ble Court and has highest regard for rule of law. The undersigned is willing to abide by the order(s) of this Hon'ble Court.

Further directions may be given by Hon'ble Court for future course of action.

VERIFICATION

The above mentioned deponent does verify that the fact of the above affidavit is true and correct. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on 24th day of February 2025.



ATTESTED

Notary Public Delhi (India)
24 FEB 2025



Mahima
DEPONENT
SDM (Narela)

Notary Register Entry

Date... 24 FEB 2025

No... 178

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/2272-77

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/143-149 on 27.05.2024 to you M/s V.V Industries, M-227, Sector-5, Bawana Industrial Area, Delhi, -110039 (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 23.08.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

M/s V.V Industries,
M-227, Sector-5,
Bawana Industrial Area,
Delhi, -110039


20/01/25
NT

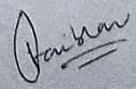
Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub-Divisional Magistrate
Delhi (Narela)

Date..... 22/50

Received By... 17.1.2025


ABE, CFC-V

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC/CMC-V/complaint/2024/ 2278-83

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/157-163 on 27.05.2024 to you **M/s Owner/ Occupier, N-278, Sector-1 DSIIDC, Bawana Industrial Area, Delhi, -110039** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 13.09.2024 and 11.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

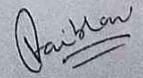
**M/s Owner/ Occupier,
N-278, Sector-1, DSIIDC,
Bawana Industrial Area,
Delhi, -110039**

Handwritten: 20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Delhi-110036
Office of Sub-Divisional Magistrate
Delhi-110036
Date... 17.1.2025
Received By... 7249


AEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2368-2373

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/360-366 on 27.05.2024 to you **M/s Owner/ Occupier, H-1383, H-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 04.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

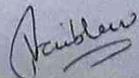
**M/s Owner/ Occupier,
H-1383, H-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

M
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub Divisional Magistrate
Delhi (Narela)
Date... 22/3/25
Received By... 17-1-25


AEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2308-2313

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/220-226 on 27.05.2024 to you **M/s Owner/ Occupier, C-397, C-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 04.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

[Handwritten Signature]
 SEE, CFC-V

M
20/01/25
NT

To,

**M/s Owner/ Occupier,
 C-397, C-Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Chief District Magistrate
 District (Narela)
 Date: 17.1.2025
 Received By: 2244

[Handwritten Signature]
 AEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2314-2319

Dated: 13/1/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/227-233 on 27.05.2024 to you **M/s Owner/ Occupier, C-398, C-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 04.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.



To,

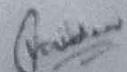
**M/s Owner/ Occupier,
 C-398, C-Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

M
 20/01/25
 NT

Copy for necessary action to:

6. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
7. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
8. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub-Divisional Magistrate
 Delhi (Narela)
 Date: 17-1-2025
 Received By: 7142


 AEE, CFC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
(DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
3rd Floor, IT Park Building, Shastrri Park, Delhi-110053
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-V/complaint/2024/ 2266-2271

Dated: 13/01/2025

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/332-338 on 27.05.2024 to you **M/s Owner/ Occupier, F-1498, F-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 24.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEE, CFC-V

To,

**M/s Owner/ Occupier,
F-1498, F-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

*Handwritten signature and date: 29/01/25
NT*

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub-Divisional Magistrate
Delhi (Narela)

Date: 12-1-2025
2253

AEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2260-2265

Dated: 13/01/2025

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/192-198 on 27.05.2024 to you **M/s Owner/ Occupier, A-167, A-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 20.11.2024, 22.11.2024 and 30.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

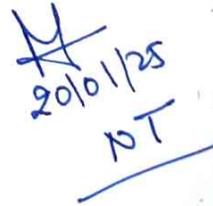
Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

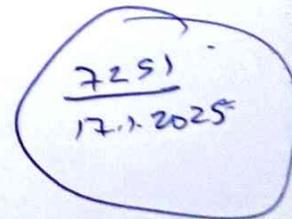
This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SBE, CFC-V

To,

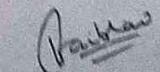
M/s Owner/ Occupier,
A-167, A-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040


20/01/25
NT


7291
12.1.2025

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.


AEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2284-2289

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/185-191 on 27.05.2024 to you **M/s Owner/ Occupier, A-67, A-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 26.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

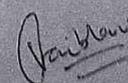
**M/s Owner/ Occupier,
A-67, A-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

Handwritten:
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub Divisional Magistrate
Delhi (Narela)
Date: 17-1-2025



By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2290 - 2295

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/199-205 on 27.05.2024 to you **M/s Owner/ Occupier, A-168, A-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 26.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

**M/s Owner/ Occupier,
A-168, A-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

M
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2296 - 2304

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/206-212 on 27.05.2024 to you **M/s Owner/ Occupier, A-230, A-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 19.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.



S.E.E., CFC-V

To,

**M/s Owner/ Occupier,
 A-230, A-Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2302-2307

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

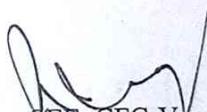
Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/213-219 on 27.05.2024 to you **M/s Owner/ Occupier, B-2317, B-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 06.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

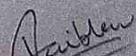
**M/s Owner/ Occupier,
B-2317, B-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

A
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Delhi-1100
the said
Building



By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2320-2325

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/381-387 on 27.05.2024 to you **M/s Owner/ Occupier, C-565, C-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 11.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEE, CFC-V

M
20/01/25
N.T.

To,

**M/s Owner/ Occupier,
C-565, C-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub Divisional Magistrate
Delhi (Narela)
Date: 17-1-2025

SEE, CFC-V

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 2326-2331

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/255-261 on 27.05.2024 to you **M/s Owner/ Occupier, D-1581 D-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 26.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


 SES, CFC-V

To,

**M/s Owner/ Occupier,
 D-1581 D -Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

M
 20/01/25
 NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in</p>	
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F.No. DPCC/CMC-V/complaint/2024/ 232-237

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/262-268 on 27.05.2024 to you **M/s Owner/ Occupier, D-1619 D-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 04.12.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

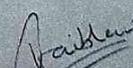
**M/s Owner/ Occupier,
D-1619, D -Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

M
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub Divisional Magistrate
Delhi (Narela)



By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC/CMC-V/complaint/2024/ 2338-2343

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/269-275 on 27.05.2024 to you **M/s Owner/ Occupier, D-1640 D-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 26.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

**M/s Owner/ Occupier,
D-1640, D -Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**


20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.



DELHI POLLUTION CONTROL COMMITTEE
(DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
3rd Floor, IT Park Building, Shastrri Park, Delhi-110053
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-V/complaint/2024/ 2356-2361

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/318-324 on 27.05.2024 to you **M/s Owner/ Occupier, F-1489, F-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 14.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SPP, CFC-V

To,

**M/s Owner/ Occupier,
F-1489, F-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

29/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
- 5: Master File, CFC-V, DPCC.

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastri Park, Delhi-110053
 Visit us at : <http://dpcc.delhigovt.nic.in>



Dated: 13/01/25

F.No. DPCC/CMC-V/complaint/2024/ 2344-2349

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/304-310 on 27.05.2024 to you **M/s Owner/ Occupier, E-855, E-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 14.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEE, CFC-V

To,

**M/s Owner/ Occupier,
 E-855, E -Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

20/01/25
 NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)) 3rd Floor, IT Park Building, Shastri Park, Delhi-110053 Visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC/CMC-V/complaint/2024/ 2350-2355

Dated: 13/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/311-317 on 27.05.2024 to you **M/s Owner/ Occupier, E-856, E-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 14.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

**M/s Owner/ Occupier,
E-856, E -Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**


20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

By Speed Post



F.No. DPCC/CMC-V/complaint/2024/ 2262-2367

Dated: 13/1/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/325-331 on 27.05.2024 to you **M/s Owner/ Occupier, F-1490, F-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 14.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CFC-V

To,

**M/s Owner/ Occupier,
F-1490, F-Block, DSIIDC,
Narela Industrial Area,
Delhi, -110040**

M
20/01/25
NT

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File, CFC-V, DPCC.

Office of Sub-Divisional Magistrate
(Narela)

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
 (DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI))
 3rd Floor, IT Park Building, Shastrri Park, Delhi-110053
 Visit us at : <http://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-V/complaint/2024/ 2374-2379

Dated: 03/01/25

Subject: Directions of Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended date.

Whereas, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide F. No. DPCC/CMC-V/complaint/2024/374-380 on 27.05.2024 to you **M/s Owner/ Occupier, H-1471, H-Block, DSIIDC, Narela Industrial Area, Delhi, -110040** (herein after referred as addressee unit).

And whereas, you (the addressee unit) have submitted representation dated 11.11.2024 in response to the above said orders dated 27.05.2024.

And whereas, case of the addressee unit was considered by the Competent Authority and in exercise of powers conferred upon it was decided "*temporary revocation order for 30 days for inspections which would serve the purpose of assessing the details of the units who have submitted representation regarding compliance and also the inspection would facilitate the EDC*".

Now therefore, the unit is hereby, de-sealed and allowed for restoration of electricity, water connection with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEE, CFC-V

To,

**M/s Owner/ Occupier,
 H-1471, H-Block, DSIIDC,
 Narela Industrial Area,
 Delhi, -110040**

Copy for necessary action to:

1. The District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure not to seal or to de-seal the said unit if closed/sealed.
2. The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request not to seal or to de-seal the said unit with immediate effect if closed/sealed.
3. The General Manager-I, DSIIDC, N-36, Bombay life Building, Connaught Circus, New Delhi-110001- with request not to disconnect water supply connection to the premises or reconnect (if disconnected) the same with immediate effect.
4. The General Manager (Commercial), Tata Power Delhi distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009- with request not to disconnect electricity/power supply to the premises or reconnect (if disconnected) the same with immediate effect.
5. Master File. CFC-V, DPCC.

20/01/25
NT



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
MPCC BUILDING, NAYA BANS, DELHI-110082

F. No SDM/ NL/DPCC /2024/125-126

Dated:- 08/01/2025

To,
Sr. Env. Engineer,
CMC-V, DPCC 1st Floor, E- Block,
Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054

SUB: Seeking Compliance w.r.t. Directions under section 31(A) of Air (Prevention & Control of Pollution)Act, 1981 read along with PWM Rules as amended to date.

Sir,

Please refer to the above mentioned subject matter.

It is submitted that closure/sealing drive is ongoing in the matter. Please provide clarification/rule position/further directions in the following matter:

- (i) Factory/ unit I-2172 was said to be running as C. K Enterprise as per the DPCC closure notice but on visit to the factory C. K enterprise was not found to be working there, instead two industrial units were running from there-from basement and 2nd floor with ground and first floor empty- whether DPCC has revoked their DPCC consent or not? DPCC may check their database and If the factories are running without DPCC consent then proper closure notice is to be issued from DPCC for I-2172
- (ii) Some factory units were found recently shifted to the closure notice addresses. For example F-1789/90, F-1714 etc. Has DPCC issued consent to them? Are they be closed/sealed as per DPCC closure notices?
- (iii) In many factories/units found open and empty TPDDL is found to have not disconnected the electricity. DPCC may be issued appropriate directions to TPDDL as per relevant rules. Further DPCC may clarify if the factory units found empty needs to be sealed as per DPCC closure notice against the respective factories or not?
- (iv) Many factories/units are found to be having illegal borewells/submersibles, DPCC may conduct their own survey and impose Environmental compensation as per relevant rules.
- (v) Many industrial units found to have plastic waste/ working from basement, DPCC may provide directions for proper action against them as per the relevant rules.
- (vi) Factory E-645/46 is found to have some plastic items (photo enclosed for ready reference) . Do they come under SUP. DPCC may provide expert opinion/comments if the items found are covered under SUP or not?
- (vii) During the drive one factory H 1386 was found burning plastic waste on the roof and one illegal borewell was detected. It was engaged in plastic processing. DPCC may check their database and take necessary action/issue appropriate directions in the matter.

Further, the status of the sealing drive/closure is also enclosed herewith for information and further direction please.

Mahima

SUB DIVISIONAL MAGISTRATE (NARELA)
DISTRICT NORTH

Encl:

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, VikasBhawan-II,
Upper BelaRoad, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhienvt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 192-198

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereanotice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 5 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier A-167, A-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Office of Sub Divisional Magistrate
Delhi (Narela)

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

Date of power 3568
Received by 15/7/24

O/o District Magistrate (North)
Diary No. 7438
Date 06.06.24

:2:

5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner /Occupier
A-167, A-Block, DSIIDC
Narela Industrial Area Delhi-110040

SES, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SES, CMC-V

By Speed Post


DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 First Floor, E-Block, Vikas Bhawan-II,
 Upper Bela Road, Civil Lines, Delhi-110054
 Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 360-366

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier H-1383, H-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of Mfg of plastic processed goods as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Office of Sub-Divisional Magistrate
 Delhi (Narela)
 Date: 25/5/24
 R & I Branch
 O/o District Magistrate (North)
 Diary No. 7462
 Date: 06/05/24
 Allpur.

DMEN/16/7/24
 SDM (Narela)
 16/7/24
 MT

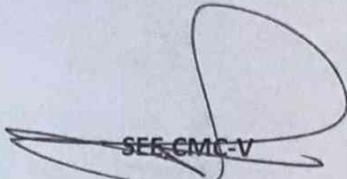
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

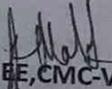
To,

M/s Owner/Occupier
H-1383, H-Block,
DSIIDC Narela Industrial Area Delhi-110040


SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 367-373

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

DM(N) And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

SDM(N) And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit .

And whereas, M/s owner/occupier H-1446, H-Block, DSIIDC Narela industrial area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of warehouse of Dalas per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 30/05/2024

Received By: [Signature]

R & I Branch
Office of District Magistrate (Narela)

Date: 27/05/2024

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
H-1446, H-Block,
DSIIDC Narela Industrial Area Delhi-110040

JEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi- 110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 353-359

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier H-1262, H-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of Mfg of plastic carry bagas per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 25/5/24

Received By: [Signature]

O/o District Magistrate (North)
Diary No. 7461
Date: 27/5/24

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

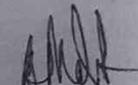
To,

M/s Owner/Occupier
H-1262, H-Block,
DSIIDC Narela Industrial Area Delhi-110040

SEE CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 346-352

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier F-1785, F Block, DSIDC Narela Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Office of Sub-Divisional Magistrate
Delhi (Narela)

Date: 27/05/2024

Received by: [Signature]

O/o District Magistrate (North)

Diary No. 7466

Date: 27/05/2024

:2:

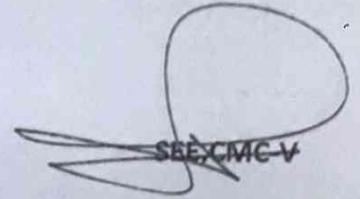
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

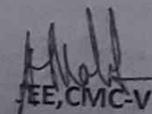
To,

M/s Owner/Occupier
F-1785, F Block,
DSIDC Narela Indl Area Delhi-110040


SECRETARY

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


SECRETARY

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 339-345

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit .

And whereas, M/s owner/occupier F-1714, F Block, DSIDC Narela Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with

Office of Sub-Divisional Magistrate
Delhi (Narela)
3573
15/7/24
O/o District Magistrate (North)
Diary No. 7459
Date 06/06/24

:2:

5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.

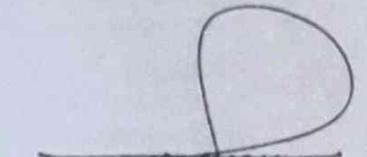
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

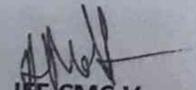
To,

M/s Owner/Occupier
F-1714, F Block, DSIDC
Narela Indl Area Delhi-110040


SEs, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, VikasBhawan-II,
Upper BelaRoad, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 332-338

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier F-1498, F Block, DSIIDC Narela Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Contd...2...

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 27/5/24
Received By: [Signature]

S & I Branch
Sub District Magistrate (N)
Diary No. 7458
Date: 06/06/24
Attn: [Signature]

:2:

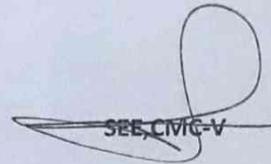
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

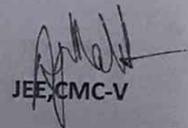
To,

M/s Owner/Occupier
F-1498, F Block, DSIIDC,
Narela Indl Area Delhi-110040


~~SEE, CMC-V~~

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 325-331

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit .

And whereas, M/s owner/occupier F-1490, F Block, DSIDC Narela/Indi Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Office of the District Magistrate
Delhi (Narela)
3575
Received By: [Signature]
15/5/24
District Magistrate (North)
Diary No. 7457
Date: 26/05/24
Contd. [Signature]

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.

6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
F-1490, F Block, DSIIDC,
Narela/Indl Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 318-324

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier F-1489, F Block, DSIIDC Narela Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, issue the following directions:-

Office of Sub Division,
Delhi (Narela)

Date: 3.5.24

3576

157

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
F-1489, F Block, DSIIDC,
Narela Indl Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, VikasBhawan-II,
Upper BelaRoad, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 311-317

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit .

And whereas, M/s owner/occupier E-856, E Block, DSIIDC Narela/Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of manufacturing product, paper napkins and silver foil container as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

Office of Sub-Divisional Magistrate
Delhi (Narela)

Date..... 25/7/24

Received By.....

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

O/o District Magistrate (North)
Diary No. 7455
Date.....
Contd. 26/06/24

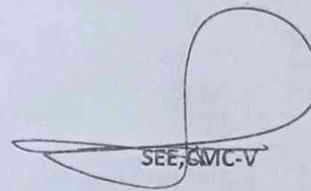
:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.
This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
E-856, E Block, DSIIDC,
Narela Indl Area Delhi-110040



SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.



JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/304-310

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier E-855, E Block, DSIHDC Narela/Indl Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.

Contd...2...

Office of Sub Divisional Magistrate
Delhi (Narela)

Date of 3578

Resolved By 1577

Office of Sub Divisional Magistrate
Delhi (Narela)

Date of 7459

Resolved By 86/06/24

:2:

2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
E-855, E Block, DSIIDC,
Narela Indl Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) First Floor, E-Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054 Visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
	F.No DPCC/CMCV/Complaint/2024/ 297-303	

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier E-840, E Block, DSIDC Narela Industrial Area, Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.

H & I
 O/o District Magistrate (North)
 Diary No. 7453
 Date: 06/06/24

Office of Sub-Divisional Magistrate
 Narela
 Date: 35.79
 Received By: 15/7/24

Contd...2...

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4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner /Occupier
E-840, E Block,
DSIIDC Narela Industrial Area, Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/381-387

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, Owner /Occupier C-565, C-Block, DS/IDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 27-5-24

Received By: 4275

09/08/24

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(same as last one)

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5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner /Occupier
C-565, C-Block, DSIIDC
Narela Industrial Area Delhi-110040

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE, CMC-V

JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/178-184-

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016 in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as where as notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier A-37, A-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 3551

Received By: 15/7/24

R & I
O/o District
Diary No. 7436
Date: 06/06/24

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5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.

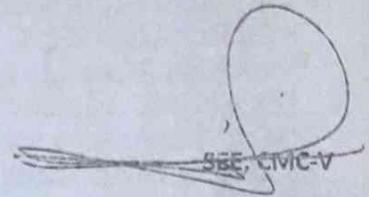
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

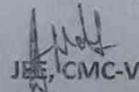
M/s Owner /Occupier
A-37, A-Block, DSIIDC
Narela Industrial Area
Delhi-110040



SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.



SEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhi.govt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 283-289

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier E-649, E Block, DSIDC Narela Industrial Area, Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic processed goods without plastic carry bags from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.

R & I Branch
O/o District Magistrate (North)
Diary No. 7451
Date: 06/05/24

Contd...2...

:2:

4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner /Occupier
E-649, E Block,
DSIIDC Narela Industrial Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, VikasBhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/185-191

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereanotice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier A-67, A-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

Contd...2...

Office of Sub Divisional Magistrate

Date: 3553

Date: 06/06/24

Diary No. 7437

Date: 06/06/24

Allpur, Delhi

16/7/24
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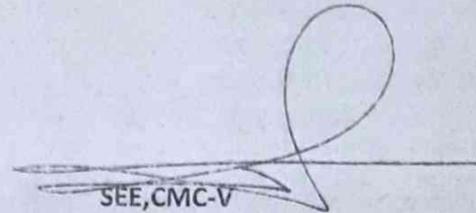
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

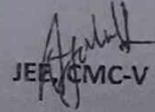
To,

M/s Owner /Occupier
A-67, A-Block,
DSIIDC Narela Industrial Area
Delhi-110040


SEE,CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE,CMC-V

3

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 290-296

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

- 1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
- 2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s Owner /Occupier E-839, E Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic sheets and plastic crockeries from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Office of Sub Divisional Magistrate
Narela
Date:

Received By:

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

- 1. That you (the addressee) shall close the unit with immediate effect.
- 2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
- 3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
- 4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

M
16/7/24

Office District Magistrate (North)
Diary No. 7452
Date 06/06/24

:2:

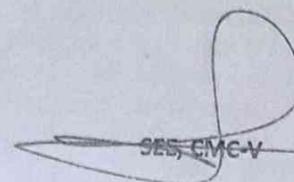
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

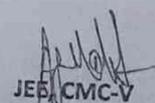
To,

M/s Owner /Occupier
E-839, E Block,
DSIIDC Narela Industrial Area Delhi-110040


SES, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JES, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 276-282

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier was E-646, E Block, DSIDC Narela Industrial Area, Delhi-110040 again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic processed goods without plastic carry bags as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.

Contd...2...

Office of Sub Divisional Magistrate
Delhi (Narela)

Date..... 3556

Received on.....

R & I Branch
O/o District Magistrate (No)
File No. 7450
Date: 05/05/24

:2:

2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
E-646, E Block,
DSIIDC Narela Industrial Area, Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhi.govt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 255-261

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier D-1581, D-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
 2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
- Contd...2...

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 3559
Received By: [Signature]

R & I Branch
O/o District Magistrate (North)
Diary No. 7447
Date: 06/06/24

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
D-1581, D-Block, DSIIDC Narela Industrial Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE/CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)

First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 262-268

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier was D-1619, D-Block, DSIIDC Narela Industrial Area Delhi-110040 again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.

R & I Branch
O/o District Magistrate (North)
Diary No. 7448
Date: 06/06/24

Office of Sub Divisional Magistrate
Delhi (Narela)
Date: 3558

Received By: [Signature]

16/7/24
NT

:2:

2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
D-1619, D-Block,
DSIIDC Narela Industrial Area, Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/269-275

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier D-1640, D-Block, DSIIDC Narela Industrial Area, Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 30.05.24
Received By: [Signature]

R & I Branch
O/o District Magistrate

2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
D-1640, D-Block,
DSIIDC Narela Industrial Area, Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/248-254

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier C-612, C-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic packaging product as per OCMMS software as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
 2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
- Contd...2...

Office of Sub D. Magistrate
Delhi (North)

Date: 25/05/24

Received by: [Signature]

R & I Branch
D/o District Magistrate (North)
Diary No. 7446
Date: 26/06/24

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
C-612, C-Block, DSIIDC Narela Industrial Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 First Floor, E-Block, Vikas Bhawan-II,
 Upper Bela Road, Civil Lines, Delhi-110054
 Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 241-247

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier C-611, C-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent for plastic packaging product as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

M
15/7/24
NT
Office of Sub-Divisional Magistrate
Delhi (Narela)
356
Received By: 15/7/24
R & I Branch
O/o District Magistrate (North)
2445
Contd... 06/06/24

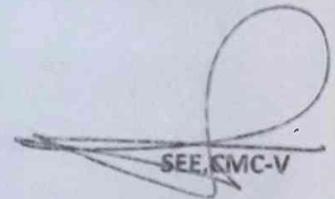
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

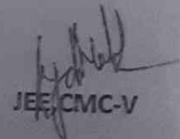
To,

M/s Owner/Occupier
C-611, C-Block,
DSIIDC Narela Industrial Area Delhi-110040


SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 234-240

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier C-521, C-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with white category Consent from DPCC as per record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

Date 30/05/24

Received By 15/7/24

D/o District Magistrate (North)
Diary No 7444

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect. Contd...2...

:2:

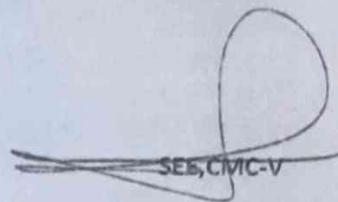
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

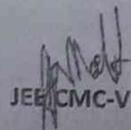
To,

M/s Owner/Occupier
C-521, C-Block,
DSIIDC Narela Industrial Area Delhi-110040


SEB, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


JEE/CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/227-233

Date: 27/5/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. C.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier C-398, C-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic product as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.

Office of Sub Divisional Magistrate
Delhi (Narela)

3563
Received By: 15/7/24

O/o District Magistrate (North)
Diary No. 7943

Date: 06/06/24

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
C-398, C-Block,
DSIIDC Narela Industrial Area Delhi-110040

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi- 110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE CMC-V

SEE CMC-V



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 First Floor, E-Block, Vikas Bhawan-II,
 Upper Bela Road, Civil Lines, Delhi-110054
 Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/220-226

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier, was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier C-397, C-Block, DSHDC Narela Industrial area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of plastic product as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

H
16/7/27
NT

Office of Sub Divisional Magistrate
Delhi (Narela)

3564
Received By: 15/7/24

Sub Divisional Magistrate (Narela)
Diary No. 7442

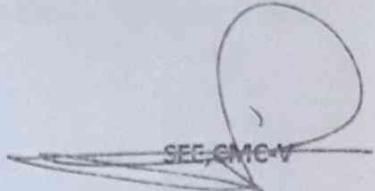
:2:

4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.
This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

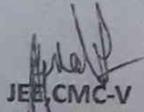
M/s Owner/Occupier
C-397, C-Block,
DSIIDC Narela Industrial Delhi-110040



SEC, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.



JEE, CMC-V

16



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/213-219

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier B-2317, B-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of Mfg of EVA footwear without trade effluents as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

Office of Sub Divisional Magistrate
Delhi (Narela)

Date: 25/5/24

Received By: [Signature]

O/o District Magistrate (North)

Diary No. 7441

Date: 06/06/24

:2:

2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
B-2317, B-Block,
DSIIDC Narela Industrial Area Delhi-110040

SEE/CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE/CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Beia Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 206-212

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier A-230, A-Block, DS/DC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMSS/2024/15729
Office of Sub Divisional Magistrate
Delhi (Narela)

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have 3566
neither submitted reply within stipulated time nor facilitated inspection of your unit.
Received By: 15/7/24

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-
H & I Branch
No. District Magistrate (No.)
7440
Allpur, 06/06/24

1. That you (the addressee) shall close the unit with immediate effect.

:2:

4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.
This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
A-230, A-Block,
DSIIDC Narela Industrial Area Delhi-110040

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE, CMC-V

SEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 199-205

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier A-168, A-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee) neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

Contd...2...

Office of Sub Divisional Magistrate
Delhi (Narela)

3867
15/7/24

Diary No 7439
Date 06/06/24

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To.

M/s Owner/Occupier
A-168, A-Block,
DSIIDC Narela Industrial Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

SEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/381-387

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, Owner /Occupier C-565, C-Block, DSIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate. And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.

2:

5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner /Occupier
C-565, C-Block, DSIIDC
Narela Industrial Area Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
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 Visit us at : <http://dpcc.delhigovt.nic.in>



By Speed Post

F.No DPCC/CMCV/Complaint/2024/ 157-163

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier N-278, Sector -1, DSIDC Bawana Industrial Area, Delhi-110039 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating without Consent from DPCC as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.

7433
06/06/24

Office of Sub-Divisional Magistrate
 Delhi (Narela)
 Date: 28/05/24
 Received By: 3242
 Contd...2..

:2:

3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier, N-278, Sector -1,
DSIDC Bawana Industrial Area, Delhi-110039

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi- 110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DFCC.

Siddhant Upadhyay
JEE, CMC-V

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 150-156

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas, you M/s CK Enterprises I-2172, I Block, DSIDC Narela Indl Area Delhi-110040 was inspected by the team of DPCC officials on 01.05.2024 and found engaged in the activity of Manufacturing of Single Use Plastic item (Manufacturing of plastic laminating paper cups).

And whereas, an inspection of your unit was conducted by DPCC official on 01.05.2024 and observation/deficiencies observed during inspection are as follows:

1. Unit found in operation and engaged in the activity of manufacturing of thin plastic laminating paper cups.
2. Approx 250 kg of thin plastic laminating paper cups found stored in the premises and unit representative informed that ground floor of the premises is used as godown but refused to open gate. Banned SUP items (approx. 250 kg, 50 boxes of 5 Kg each) stored at the premises in presence of representative of unit (Sh. Prateek) and banned is kept stored in the premises, under the superdari to the said representative of the unit.

And whereas, the addressee unit was operating with valid consent from DPCC for the activity of Mfg of Paper product & in violation of MoEF&CC notification dated August 2021.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date and revocation of Consent and seized material of approx. 250 Kg may be disposed off in Waste to Energy plant as per SOP dated 2.4.2024 by the representative of the unit.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.

I & I Block
O/c District Magistrate (North)

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4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

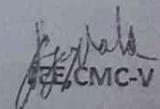
To,

M/s CK Enterprises I-2172,
I Block, DSIDC Narela Indl Area
Delhi-110040


SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.


SEE, CMC-V

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE First Floor, E-Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi- 110054 Visit us at : http://dpcc.delhigovt.nic.in</p>	<p align="center">By Speed Post</p> 
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F.No. DPCC/CMC-V/Complaint /2024/ 143-149

Dated: 27/05/2024

Subject: Direction for Closure u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981 and under the Water (Prevention & Control of Pollution) Act, 1974, in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory provision u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, you M/s V.V Industries , M-227 Sector 5 Bawana Industrial Area Delhi-110039 (Hereinafter referred as the addressee) are operating the unit at the above said address & engaged in activity of mfg. of Aluminum die casting using casting furnace using biofuel/wood pellets (unapproved fuel).

And whereas, an inspection of your unit was conducted by DPCC officials on 01.05.2024 and observation/deficiencies observed during inspection are as follows:

- Unit found in operation and engaged in the activity of mfg. of Aluminum die casting using casting furnace using biofuel/wood pellets (unapproved fuel).
- Unit found using wood pellets in casting furnace.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Direction for closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following proposed directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
3. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
4. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in MCD shall cancel the permission/license (if any) for the operation of the said unit with immediate effect.

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,
 M/s V.V industries,
 M-227 Sector 5
 Bawana Industrial Area Delhi-110039
 Copy for necessary compliance to:

R & I Branch
 O/o District Magistrate (North)
 Diary No. 7431
 Date... 06/06/24
 Alipur, Delhi

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation. of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

Jyoti K. Choudhary
 (JEE, CMC-V)



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
First Floor, E-Block, Vikas Bhawan-II,
Upper Bela Road, Civil Lines, Delhi-110054
Visit us at : <http://dpcc.delhigovt.nic.in>



F.No DPCC/CMCV/Complaint/2024/ 374-380

Date: 27/05/2024

Subject: Direction for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 read along with PWM Rules as amended to date.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106(E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, the Ministry of Environment, Forest & Climate Change dated 24.06.2022 notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of Environmental (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 27, 2016; and

And whereas, MoEF&CC issued Notification, dated August 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

And whereas, as per Rule 4(2) of PWM Rules, import, stocking, distribution, 2016 (as amended), "The manufacture, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

1. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
2. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

And whereas, DPCC has also issued Public Notices regularly in this regard to create awareness for compliance.

And whereas a public complaint was received against your unit being engaged in prohibited Single Use Plastic activity.

And whereas, M/s owner/occupier was inspected by the team of DPCC officials on 30.04.2024 and found locked/did not open the gate and as whereas notice for inspection to be scheduled on 01.05.2024 was pasted on main gate of your unit, vide which you were directed to remain present in person (or depute your representative) on 01.05.2024 between 10 am to 6 pm at said premises to facilitate detailed inspection and functioning your industrial unit.

And whereas, M/s owner/occupier H-1471, H-Block, DSIIDC Narela Industrial Area Delhi-110040 was again inspected by the team of DPCC officials on 01.05.2024 and unit found locked/did not open the gate.

And whereas, the addressee unit was operating with Consent from DPCC for the activity of gas stove assembling as per OCMMS record of DPCC.

And whereas, in response to Notice for inspection pasted on 30.04.2024, you (the addressee unit) have neither submitted reply within stipulated time nor facilitated inspection of your unit.

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Directions for Closure u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Now therefore the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, hereby issue the following directions:-

1. That you (the addressee) shall close the unit with immediate effect.
2. To stop selling, manufacture, storage of banned SUP items with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.

O/o District Magistrate Narela

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06/06/24

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4. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DSIIDC shall disconnect the water supply connection of disconnect the electricity/power supply of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission /license (if any) for the operation of

You shall be liable for penal action under the provision of said Acts in case of violation of above said the said unit with immediate effect.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

M/s Owner/Occupier
H-1471, H-Block,
DSIIDC Narela Industrial Area
Delhi-110040

SEE, CMC-V

Copy for necessary compliance to:

1. District Magistrate (North District), Alipur, Delhi 110036- with request to direct the concerned officer to ensure effective closure of unit.
2. The Sub-Divisional Magistrate (Narela) M.P.C.C Building, Naya Bans, Delhi 110082 with request to ensure effective closure of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
3. The General manager- 1, N-36, DSIIDC, Bombay Life building, Connaught Circus, new Delhi-110001- with request to disconnect water supply connection to the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions.
4. The General manager (Commercial) Tata power Delhi Distribution Limited, Grid Sub Station Building, Hudson Lane, Kingsway Camp, Delhi-110009 with request to disconnect the electricity/power supply of the addressee unit with immediate effect & send the compliance report within 15 days of issuance of these directions
5. The Deputy Commissioner (FL) (North), Factory Licensing Department, Municipal Corporation of Delhi, 14th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/ license for the operation of the addressee unit (if any) with immediate effect & send the compliance report within 15 days of issuance of these directions.
6. Master File, CMC-V, DPCC.

JEE, CMC-V